

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. † 2830**  
TO BE ANSWERED ON 20.03.2017

**FAKE ST CERTIFICATES**

†2830. SHRI CHANDRAKANT KHAIRE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether cases of fake use of Scheduled Tribes (ST) certificate in Government jobs and educational institutions have come to the notice of the Government in the country during the last three years and current year, State/UT wise;
- (b) if so, the number of such cases reported; and
- (c) the corrective steps taken/proposed to be taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASTWANTSINH BHABHOR)

(a) to (c): While the Ministry of Tribal Affairs is the nodal Ministry for notification of a community as Scheduled Tribe under Article 342 of the Constitution, the responsibility for issuance and verification of Scheduled Tribe certificates rests with the concerned State Government/UT Administration. Complaints received about fake Scheduled Tribes certificates are referred to the concerned State Government/UT Administration for appropriate action. However, the Ministry of Tribal Affairs does not maintain such data centrally.

As per the directives of the Hon'ble Supreme Court of India, in its decision dated 02.09.1994 in case of Kumari Madhuri Patil & Others vs. Additional Commissioner, Tribal Development Department (State of Maharashtra) and Others, each State Government has to set up Caste Certificate Scrutiny Committee to validate the certificate issued to a person by the District Authorities and also verify the case status of the claimant on receipt of a complaint or a request from the Government/appointing authorities. Further, the Caste certificate holder has to get his/her certificate validated from the Committee before applying for any benefits from the Government. Such Committees function at State as well as District level in various States/UTs. While making appointments/admission, the concerned authorities are therefore required to verify, that the candidates seeking employment/admission against a reserved vacancy has got his/her certificate validated or not from the concerned Committee. The Government of India has also issued various circulars from time to time for proper issuance and verification of Scheduled Tribe certificates.

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